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NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/172/2016  
NAME OF THE PETITIONER(S) : M. Padippurakadu Veeran Kutty & another  
NAME OF THE RESPONDENT(S) : M/s Alpha Helical Pumps Private Limited & 2 others  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. Priyadarshini N  
For T.K. Bhaskar

Counsel for Petitioners



2. Shubha M. Nair  
Prasanth. Soman  
for  
Brands & Bards

Counsel for Respondents



③ S. Sathiyanaarayanan

Counsel for Federal Bank

④ VINCENT S

for K<sub>1</sub>-K<sub>2</sub>



P.T.O

## ORDER

Ms N Priyadarshini, counsel for petitioners present. Shri S Vineet, counsel for R1 & R2 present. Ms Shubha M Nair, counsel for R3 present and has filed vakalat. The same may be taken on record. Shri Venkatesan, representing R4 in CA-1/2016 present. The counsel for the petitioner has moved one document pertaining to the minutes of board meeting held on 23.12.2015, drawing our attention towards the item No.3 wherein the Board resolved to freeze the bank operation in the cash credit account No.10925500007063 with Federal Bank, Coimbatore, in the name of the company for the reason stated therein. Counsel for R1 & R2 has raised objections to the same stating that he is taken all of a sudden without filing documents alongwith an affidavit and provide due opportunity. Counsel for the petitioner is directed to file an affidavit to place on record the documents by serving a copy to the other side within a week's time. Counsel for Respondents will file objections, if any, by next date of hearing by provide a copy to the counsel for petitioner. The representative for R4 has undertaken to file report in detail alongwith documents on the basis of which the bank has allowed the operation of the account that was decided to be freezed at the Board meeting and prays time. At request time is granted for filing the same by 1<sup>st</sup> November 2016 thereafter on 4<sup>th</sup> November 2016. The counsel for respondents is directed to file counter in CA-1/2015 and <sup>rejoinder</sup> ~~rejoinder~~ the counsel for petitioner will file <sup>rejoinder</sup> by serving a copy to the other side. Put up on 10.11.2016 at 10.30 A.M.

  
(Ch. Mohd. Sharief Tariq)  
Member (Judicial)

  
(K Anantha Padmanabha Swamy)  
Member (Judicial)